IN THE NATIONAL COMPANY LAW TRIBUNAL COURT -III, NEW DELHI.

Appeal No.188/2017

In the matter of:

M/s. Vishwakarma Enterprises (India) Pvt. Ltd.

...Appellant

SECTION: Under Section 252

Coram:

Order delivered on 07.12.2017

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

For the Appellant.

For the intervener.

CA Shyam Sunder Mangla, CS. Subhash Gupta & Director Ashish Diwan. Manish Raj, CP for ROC, Delhi.

ORDER

Due to paucity of time the matter is adjourned to 17.01.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

KCS